The Indian Institute of Legal Metrology (Amendment) Rules, 1990.

Message from

3131

बाद्य और नागरिक पूर्ति मंत्रालय में राज्य मंत्री (भी राम पुजन पटेल) : महोदया, मैं बाट और माप मानक ब्रधि-नियम, 1976 की धारा 83 के ग्रधीन भारतीय विधिक माप विज्ञान संस्थान (सर्शाधन) नियम, 1990 को प्रकाशित करने वाली, खाद्य ग्रीर नागरिक पूर्ति मंत्रालय (नागरिक पूर्ति विभाग) की ग्रधिसूचना सा०का०नि०सं० 190, दिनांक 31 मार्च, 1990 की एक प्रति (ग्रंग्रेजी तथा हिन्दी में), श्रधिसूचना को सभा पटल पर रखे जाने में हुए विलम्ब के कारणों को दर्शाने वाले विवरण सहित सभा पटल पर रखता हं। पुस्तकालय में रखी गईं। बेखिए सं० एल०टी० 1034/90

Report and Accounts (1988-89) of the **National Institute for Entrepreneurship** and Small Business Development (NIESBUD), New Delhi and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES IN THE MINISTRY OF INDUSTRY (SHRI SRIKANTA JENA): Madam, I lay on the Table a copy each in (English and Hindi) of the following papers

- (i) Annual Report and Accounts of the National Institute Entrepreneurship and Small Business Development (NIESBUD) New Delhi, for the year 1988-89, together with the Auditors' Report on the Accounts.
- (ii) Statement by Government accepting the above Report. [Placed in Library. See No. LT-1128/90 for (i) and (ii)].

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

CHOWDHARY RAM SEWAK (Uttar Pradesh): Madam, I beg to lay

on the Table the Eighty-first and Eightysecond Reports (In English and Hindi) of the Committee on Subordinate Legislation.

the Lok Sabha

MESSAGE FROM THE LOK **SABHA**

Commissions of Inquiry The (Amendment) Bill, 1990.

SECRETARY-GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"I am directed to inform you that the following amendment made by Rajya Sabha in the Commissions of Inquiry (Amendment) Bill, 1990 at its sitting held on the 10th April, 1990, was taken into consideration and agreed to by Lok Sabha at its sitting held on Thursday, the 31st May, 1990:-

'Clause 2

For clause 2. substitute—

- "2. In section 3 of the Commissions of Inquiry Act, 1952—[Amendment of section 3 of the Act 60 of 1952.]
- (a) in Sub-sections (1) and (4), for the words "the House of the people or, as the case may be, the Legislative Assembly of the State", wherever they occur, the words "each House of Parliament or, as the case may be, the Legislature of the State" shall be substituted;
- (b) sub-sections (5) and (6) shall be omitted."
- 2. I am further to state that the House has made the following further amendment to the Bill:-

Clause 3 (New)

After clause 2, insert—

[Amendment of section 7 of the Act 60 of 195\$2-\

"3. In section 7 of the Commissions of Inquiry Act, 1952., in sub-section (1), for the words "the House of the